

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.101
Appeal No. 692/252/ND/2019

IN THE MATTER OF:

Income Tax Officer	...	Appellant
Versus		
ROC (M/s Twenty Four Seven Security Services Pvt Ltd)	...	Respondent

Under Section 252

Order delivered on 07.06.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant : Adv. Puneet Rai,SSC for Appellant
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

Clarification

On perusal of the company appeal no. 692/252/ND/2019, it is observed that vide order dated 28.05.2024, the Learned Counsel for the appellant submitted that they have filed the assessment order and demand notice in this matter however there is no assessment order and demand notice is available on DMS portal. Therefore, the applicant is directed to file the assessment order and demand notice within ten days. List the matter on **16.07.2024**.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)